

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 409**  
**IB/549/ND/2023**

**IN THE MATTER OF:**

Yes Bank Limited	...	Applicant
Versus		
Ats Realworth Private Limited	...	Respondent

**Under Section 7 of (IBC), 2016**

**Order delivered on 08.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. V Anush Raajan and Mr. Pradyumn Yadav, Advs.
For the Respondent	: Mr. Krish Kalra, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Ld. Counsel for the Applicant as well as Ld. Counsel for the Respondent are present through VC. Both the parties have submitted that settlement has been reached and parties entered into a Settlement Agreement. Ld. Counsel for the Applicant undertook to file a copy of the settlement agreement along with a memo within two days. List this matter on **15.05.2024**.

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**